

BEFORE THE NATIONAL GREEN TRIBUNAL  
CENTRAL ZONAL BENCH, BHOPAL (M.P.)

ORIGINAL APPLICATION NO. 44/2019 (CZ)

**In the matter of**

**Daulat Singh**

**Applicant**

**Versus**

**State of Rajasthan & Ors.**

**Respondents(s)**

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Through Advocate

**ARVIND SOMI**  
Adv.  
M.No. 94600 70 283

arvindkomi.layal@yahoo.com

(O. P. Gupta)

Regional Officer, RSPCB,  
Alwar

(2)

BEFORE THE NATIONAL GREEN TRIBUNAL  
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**PRESENT STATUS REPORT OF THE STONE CRUSHER  
IN ORIGINAL APPLICATION, ON BEHALF OF  
RAJASTHAN STATE POLLUTION CONTROL BOARD.**

I, O. P. Gupta S/o Shri Rewarmal Gupta, aged 55 years, at present working as Regional Officer, Rajasthan State Pollution Control Board, Alwar do, hereby submits the compliance report as follows:-

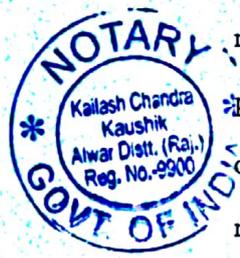
- 1) That the State Pollution Control Board has already filed its reply to the original application.
- 2) That the officials of the State Board have inspected the stone crusher on 16.03.2020 to know the status/ adequacy of the pollution control measures. During the course of inspection certain deficiencies were observed in the stone crusher. The photo copy of the inspection report dated 16.03.2020 is annexed herewith and marked as **Annexure-R/1**.
- 3) That on the basis of deficiencies observed during inspection dated 16.03.2020, the State Board has issued a show cause notice to the stone crusher on 16.03.2020 for intended revocation of consent to operate and intended closure directions under section 31 A of the Air Act. The photo copy of the show cause notice dated 16.03.2020 is annexed herewith and marked as **Annexure- R/2**.

Attested  
Notary Public, Alwar  
29 JUL 2020

4) That the project proponent vide letter dated 20.03.2020 submitted the reply to show cause notice dated 16.03.2020. The photo copy of the project proponent reply dated 20.03.2020 is annexed herewith and marked as **Annexure-R/3**.



5) That the officials of the State Board again conducted the inspection and monitoring of the stone crusher on 16.06.2020 to verify the reply submitted on 20.03.2020. During the course of inspection on 16.06.2020 it was observed that the unit has rectified the deficiencies of pollution control measures and emission level of suspended particulate matter (SPM) in ambient air was found 573 µg/m<sup>3</sup> against the permissible limit of 600 µg/m<sup>3</sup>. The photo copy of the inspection report dated 16.06.2020 along with analysis report is annexed herewith and marked as **Annexure-R/4**.



5) That in the light of submissions made herein above, it is requested that present status report may kindly be taken on record and the original application may kindly disposed of.

Identified by

*[Signature]*

Attested  
Notary Public, Alwar  
29 JUL 2020

(O. P. Gupta)  
Regional Officer, RSPCB,  
राजस्थान प्रदूषण नियंत्रण मण्डल  
अलवर (राज.)

Inspection Report(M/s Mahadeva Stone Co., Khasra No. 1328, N/v-Lalavandi, Tehsil-Ramgarh, Distt- Alwar)

The aforesaid unit was inspected by undersigned board officials on dated 16.03.2020 in the presence of shri Sanjay, Manager(as reported) of the industry for verification of present status of the plant & pollution control measures (PCM) installed by the unit.

The unit has installed a stone crushing unit comprises of Jaw crusher(1 No.), Cone Crusher(1 No.), vibrating screen(2 No.) and conveyors. At the time of inspection unit was found operational. The status of pollution control measures was as under.

|   |                             |   |
|---|-----------------------------|---|
| 1 | Name of Unit                | M/s. Mahadeva Stone Co  |
| 2 | Location                    | Khasra No. 1328, N/v-Lalavandi, Tehsil-Ramgarh, Distt- Alwar<br>(Latitude: 27.56616, Longitude 76.838197) |
| 3 | Date of Inspection          | 16.03.2020  |
| 4 | Name of Unit representative | Shri Sanjay, Manager (as reported)  |

CRUSHING UNITS

| S.No. | Source   | Details of PCM                                     |
|-------|--|--|
| 1     | Inlet of Primary Stone Crusher (Jaw Crusher-1 No.)   | Partially Covered and water sprinkles Provided     |
| 2     | The outlet of Primary Stone Crusher (Jaw Crusher Size)   | Partially covered & water sprinkles Provided       |
| 3     | Outlet of all Secondary Stone Crusher(Cone crusher-1 No)   | Partially covered & water sprinkles Provided       |
| 4     | Inlet of Tertiary Stone Crusher  | NA   |
| 5     | Outlet of tertiary Stone Crusher   | NA   |
| 6     | Water sprayers at the feeding inlet of Stone Crusher   | Water sprinkles provided but found non-operational |
| 7     | Whether enclosures are rigid and fitted with self-closing doors and close-fitting entrances on exits | Only rigid enclosures provided                     |
| 8     | Whether flexible covers installed at entries and exits of the conveyors to the enclosure.            | Not provided                                       |

VIBRATORY SCREENS AND GRIZZLIES UNIT

| S.No. | Source   | Details of PCM                      |
|-------|--|-------------------------------------|
| 1     | Whether totally enclosed in rigid and reasonably dust tight housing  | Partially Covered with metal sheets |
| 2     | Whether flexible covers installed at entries and exits of the conveyors to the housing or provided a dust extraction and collection system | Flexible covers not provided        |

|   |  |                             |
|---|--|-----------------------------|
| 3 | Whether all grizzlies are enclosed on top and from three sides   | Partially covered           |
| 4 | Whether Water sprayers installed at the feeding and outlet areas | Provided and not maintained |

**BELT CONVEYORS**

| S.No. | Source  | Details of PCM              |
|-------|---|-----------------------------|
| 1     | Whether all transfer points to and from conveyors are enclosed or placed within a totally enclosed structure. | Not Enclosed                |
| 2     | Whether water spraying system installed.  | Provided and not maintained |
| 3     | Does openings for any enclosed structure for the passage of conveyors is fitted with flexible seals           | Not                         |

**STORAGE PILES AND BINS**

| S.No. | Source   | Details of PCM  |
|-------|--|---|
| 1     | For free falling transfer points from conveyors to stock piles the industry has provided   | A funnel type structure(chute arrangement) has provided at each transfer points |
| 2     | Whether water spraying system provided to keep the surface of all surge piles and stockpiles of blasted rocks and aggregates sufficiently wet. | Water spraying by flexible pipe arrangement                                     |
| 3     | Whether water spraying system provided to keep wet open stockpiles for aggregates of size in excess of 5 mm.                                   | Water spraying by flexible pipe arrangement                                     |
| 4     | Whether stockpiles of aggregates 5 mm in size or less are suitably covered   | Covered   |
| 5     | Whether scattered piles are cleaned regularly  | No  |

**MATERIAL TRANSPORTATION**

| S.No. | Source   | Details of PCM                          |
|-------|--|---|
| 1     | Whether the approach road to site of stone crusher from the nearest metalled public road is paved or hard surfaced | WBM road provided.                      |
| 2     | Whether the active haul roads inside the works are adequately wetted with water                                    | Arrangement made and found not adequate |
| 3     | Whether wheel cleaning facilities are provided for delivery trucks.  | Provided                                |

**OPERATION AND MAINTENANCE**

| S.No. | Source   | PCM                                  |
|-------|--|--------------------------------------|
| 1     | Use of wetting agents in water used for spraying               | No                                   |
| 2     | Condition of water spraying systems used for dust suppression. | Un-Satisfactory                      |
| 3     | Water storage facility at the site.                            | Provided (Capacity about 4000 Ltrs.) |
| 4     | Condition of dust extraction and collection system             | Provided                             |

|   |   |  |
|---|---|--|
| 5 | Housekeeping                              | Un-Satisfactory  |
| 6 | Fencing/boundary wall around the premises | Boundary wall provided with rigid walls on two sides & metal sheets on two sides. Metal sheets were found removed at few places. |

#### PLANTATION FOR ENVIRONMENTAL CARE

|   |   |  |
|---|---|--|
| 1 | Area of crusher premises  | 9000 square meter area                                     |
| 2 | Whether plantation done within premises   | Provided   |
| 3 | Whether plantation done all along the boundary of the premises                      | Not Provided   |
| 4 | Whether soil in the premises is fit for survival of plant or not.                   | Yes  |
| 5 | If plantation done on any other land, ownership rights/ location of other such land | No   |
| 6 | No. of Plants   | Approx. 350 plants (small & medium size) have been planted |
| 7 | Area under plantation   | 33% Plantation provided                                    |
| 8 | Status of Plants  | Satisfactory   |

#### MATERIAL TRANSPORTATION

|   |  |  |
|---|--|--|
| 1 | Sign Board displayed showing the name, address and capacity of the stone crusher industry or not | Provided   |
| 2 | Valid source for raw material  | From valid source only (ML No. 201/2006, M/s Vinod Kumar, N/v-Poothi, Tehsil-Rangarh, Distt-Alwar & ML No. 303/2008, M/s Radhey Shyam Goyal, N/v-Lalavandi, Tehsil-Rangarh, Distt-Alwar) |
| 3 | Permission obtained from CGWA for withdrawal of ground water.                                    | Unit has one borewell which was found sealed during inspection   |

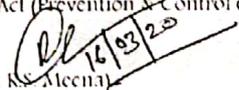
#### Status of compliance of EP Act, 1986:-

1. Consent to Operate under the Air Act issued vide RO letter no. F(Tech)/Alwar(Rangarh)/75(1)/2009-2010/1228-1229 dated 28/01/2019 for production of Stone Grit & Dust upto 900 Ton/Day and is valid from 01/04/2018 to 31/03/2023.
2. The jaw crusher(Primary Crusher), Cone crusher(Secondary crusher) & Vibrating screens were found partially covered with metals sheets, as metal sheets were found removed at few sides of the enclosures.




- 7.
3. Water spraying arrangements at strategic locations have been provided but found non-operational at the time of inspection.
  4. The industry has not provided flexible covers at entries and exits of the conveyors to the enclosure.
  5. The transfer points to and from conveyors are not enclosed and not placed within a totally enclosed structure.
  6. That boundary wall provided around the premises needs maintenance.
  7. That wetting of ground to suppress the dust was not being carried out.
  8. That an integrated mobile jaw crusher was found at the site within premises without obtaining prior Consent to Establish/Operate from the State Board.
  9. Sign Board displayed showing the name, address and capacity of the stone crusher industry has been provided.
  10. Unit has provided one no. of DG set of capacity 500 KVA which has been provided with acoustic enclosure and adequate stack height.

Recommendations: Since the industry has not provided adequate air pollution control measures, show caution for intended revocation of Consent to Operate and intended closure directions under Section 31A of the Air Act (Prevention & Control of Pollution) Act, 1981 may be issued to the industry.

  
(Dr. K.S. Meena)  
SO, RPCB Alwar

  
(P. Gupta)  
AO, RPCB Alwar



REGIONAL OFFICE

RAJASTHAN STATE POLLUTION CONTROL BOARD

D-Block, Ambedkar Nagar, Alwar(Raj.)-321001

No. RPCB/RO/ALW/R-168/2443-2445

Date- 16/3/2020

Reg. post

M/s Mahadeva Stone Co.

Khasra No. 1328, N/v- Lalavandi,

Tehsil-Ramgarh, District- Alwar

Subject- Show cause notice for intended revocation of Consent to Operate and intended closure directions under section 31 A of Air (Prevention & Control of Pollution) Act, 1981 in respect of your Stone Crusher Unit.

Ref- (i) Inspection of Stone Crusher unit was carried out on dt. 16.03.2020.

(ii) Consent to Operate was granted vide RO letter no. F(Tech)/Alwar(Ramgarh)/75(1)/2009-2010/1228-1229 dated 28/01/2019.

Sir,

This is without prejudice to the right of the Rajasthan State Pollution Control Board (hereinafter called as 'the Board') to initiate proceeding under the provisions of the Air (Prevention & Control of Pollution) Act, 1981 (hereinafter called as 'the Air Act') for violation of various provisions of the Act here-in-after shown:-

1. Whereas the Air Act came into force in the whole of the State of Rajasthan with effect from 16/05/1981.
2. And whereas the Air Act has been enacted to provide for the prevention, control and abatement of air pollution.
3. And whereas keeping this in view the Board has been conferred power to take such steps as are deemed necessary for the prevention, control and abatement of Air pollution.
4. And whereas M/s Mahadeva Stone Co. (herein after referred to as "the Industry") is engaged in operating a stone crusher unit at Khasra No. 1328, N/v- Lalavandi, Tehsil-Ramgarh, District- Alwar. During process the stone crusher unit discharges



RAJASTHAN STATE POLLUTION CONTROL BOARD

D-Block, Ambedkar Nagar, Alwar(Raj.)-321001

- polluted air.
- 5. And whereas your Consent to Operate was granted vide RO letter no. F(Tech)/Alwar(Kangarh)/75(1)/2009-2010/1228-1229 dated 28/01/2019 and is valid upto 31/03/2023.
- 6. And whereas, in order to verify the status of compliance of conditions of Consent to Operate, inspection of the stone crusher unit was carried out on dated 16.03.2020 by Board officials. During the course of inspection, following deficiencies were observed-
  - (a) The jaw crusher(Primary Crusher), Cone crusher(Secondary crusher) & Vibrating screens were found partially covered with metals sheets as metal sheets were found removed at few sides of the enclosures.
  - (b) Water spraying arrangements at strategic locations have been provided but found non-operational at the time of inspection.
  - (c) The industry has not provided flexible covers at entries and exits of the conveyors to the enclosure.
  - (d) The transfer points to and from conveyors are not enclosed and not placed within a totally enclosed structure.
  - (e) That boundary wall provided around the premises needs maintenance.
  - (f) That wetting of ground to suppress , the dust was not being carried out.
  - (g) That a integrated mobile jaw crusher was found at the site within premises without obtaining prior Consent to Establish/Operate from the State Board.
- 7. And whereas, it is thus evident that the industry has failed to comply with conditions of consent to operate.
- 8. And whereas above stated violations of the provisions of the Air Act have been viewed seriously by the Board.
- 9. And whereas the State Board, in order to prevent and control air pollution being caused by the industry, is competent to issue any directions under section 31A of the Air Act in writing to any person, officer or authority and such person, officer or authority shall be bound to comply with such directions.



10.

REGIONAL OFFICE

~~02/11/2018~~

RAJASTHAN STATE POLLUTION CONTROL BOARD

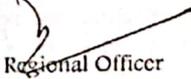
D-Block, Ambedkar Nagar, Alwar(Raj.)-321001

Therefore, in order to prevent further pollution being caused by the industry and for non compliance of the provisions of the Air Act, the State Board, in exercise of the powers conferred upon it intends to revoke consent to operate under Air Act and also intends to issue following directions under section 31A of Air Act:-

- A. That all the processes carried out by the industry should be closed down and
- B. That appropriate authorities should be directed to stop supply of electricity to the industry.

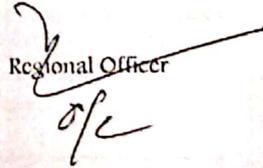
If you have any objection against intended revocation of Consent to Operate and intended closure directions, you may submit your reply to this office within a period of 07 days from the date of issue of this notice, failing which the Board shall revoke the Consent to Operate under the provisions of the Air Act and closure directions shall be confirmed without any further notice.

Yours sincerely

  
Regional Officer

Copy to,

1. Group Incharge (SCMG-DS), RPCB, Jaipur for information & necessary action please.
2. Master file

  
Regional Officer

# M/s Mahadeva Stone Company

Near Village: Lalawandi, Teshil: Ramgarh, District: Alwar (Rajasthan)

Date: 20/03/2020

To,  
The Regional Officer,  
Rajasthan State Pollution Control Board,  
D-Block, Ambedkar Nagar,  
Alwar, Rajasthan.

Subject: - Show cause notice for intended revocation of Consent to Operate and intended closure directions under section 31 A of Air (Prevention & Control of Pollution) Act, 1981.

Reference: - (i) Inspection of Stone Crusher unit was carried out on dated 16/03/2020.  
(ii) Consent to Operate was granted vide RO letter no. F (Tech)/Alwar (Ramgarh)/75(1)/2009-2010/1228-1229 dated 28/01/2019.  
(iii) Your letter no. RPCB/RO/ALW/R-168/2443 dated 16/03/2020.

Dear Sir,

I refer to above mentioned letter regarding deficiencies and our point wise submission is as under:

- The Jaw Crusher (Primary Crusher), Cone Crusher (Secondary Crusher) & Vibrating Screen has been covered with metal sheets from all sides (Photographs attach).
- Water spraying nozzles were partially choked at the time of inspection, this has been rectified by us and now the water sprinklers are working satisfactorily at all strategic locations (Photograph attach).
- The flexible covers has been provided at all entries and exit points.
- The transfer points to and from conveyors has now been placed under totally enclosed structure (Photograph attach).
- The boundary has been repaired and maintained (Photograph attach).
- The dust suppression by water sprinkling/spraying is being carried out regularly.
- It is submitted that a non functional integrated mobile jaw crusher was laying at the site at the time of inspection. This integrated mobile jaw crusher has been removed from the site (Photograph attach).

It is further submitted that we are regularly complying with the consent to operate conditions. The test report of the ambient air of the month of August, 2019 and compliance report is enclosed for your reference.

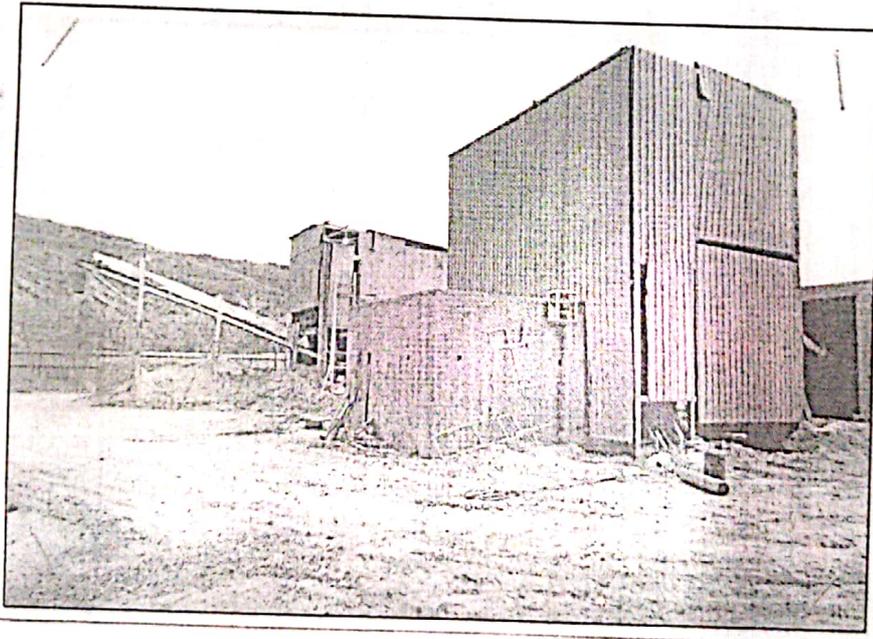
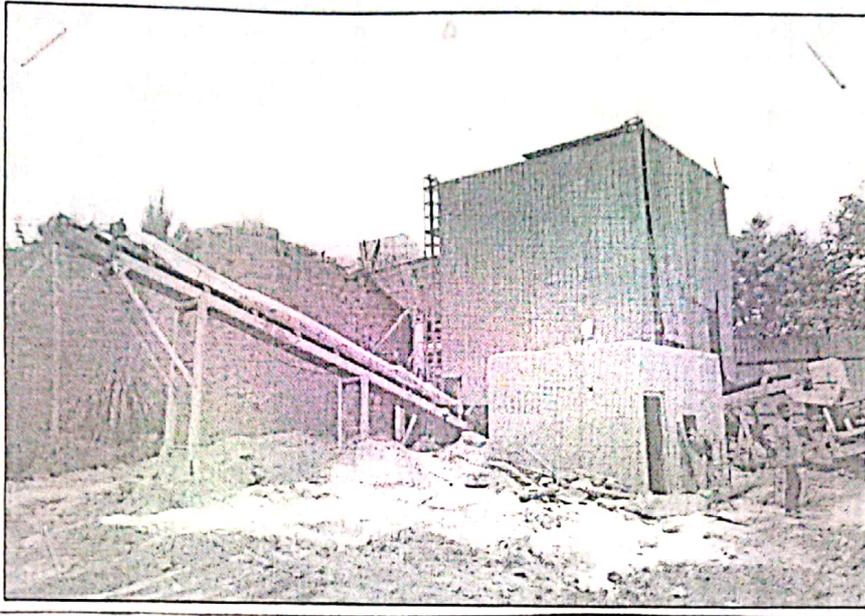
Hereby humbly submission is that Industry has replied to all those deficiencies which you have raised in your aforesaid letter and in reply, Therefore, kindly drop the show cause notice for intended revocation of Consent to Operate and intended closure directions under section 31 A of Air (Prevention & Control of Pollution) Act, 1981.

Thanking you,

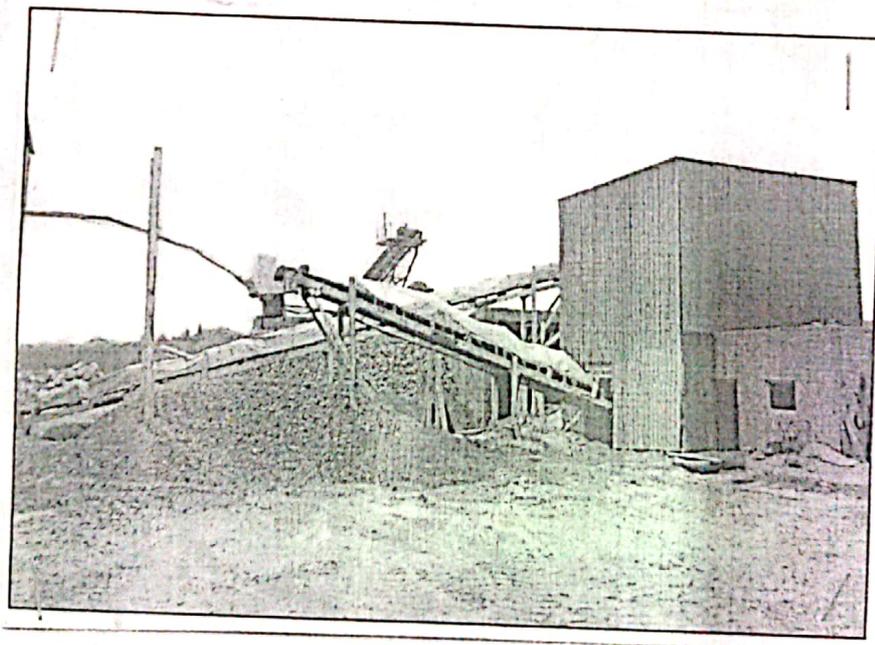
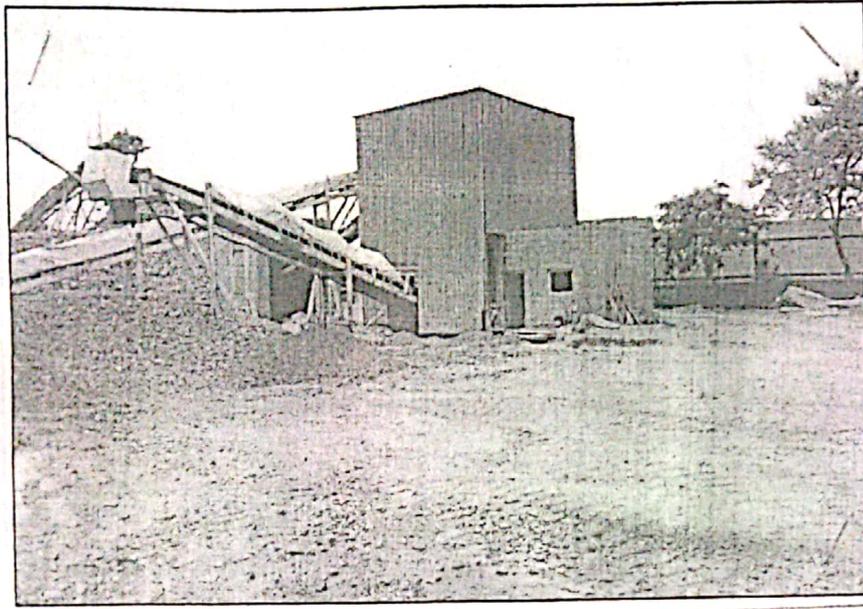
For M/s MAHADEVA STONE COMPANY

Anil  
ANIL GOYAL  
Partner

M/S Mahadeva Stone Company 12.  
N/V = Lalawandi, Teshil: Ramgarh, Distt. Alwar

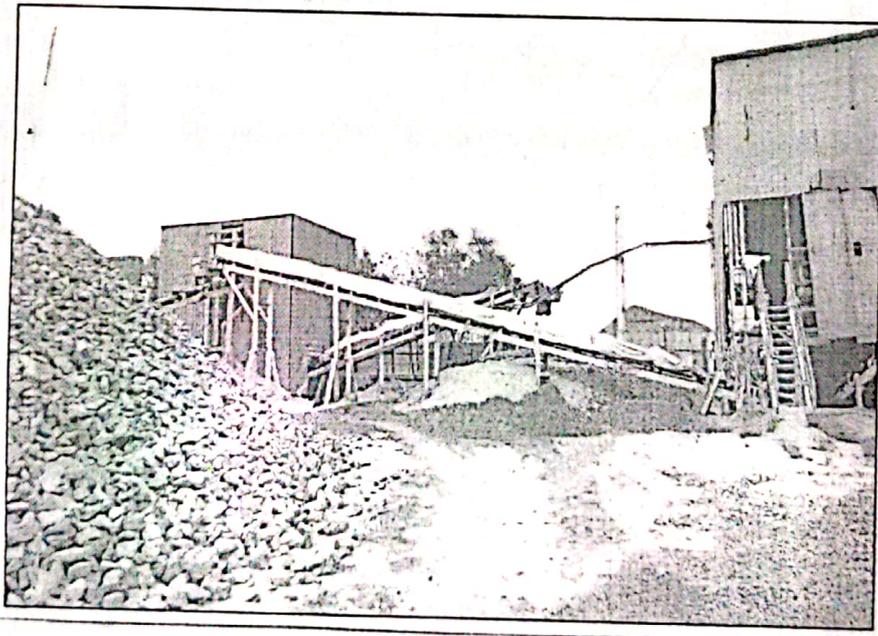
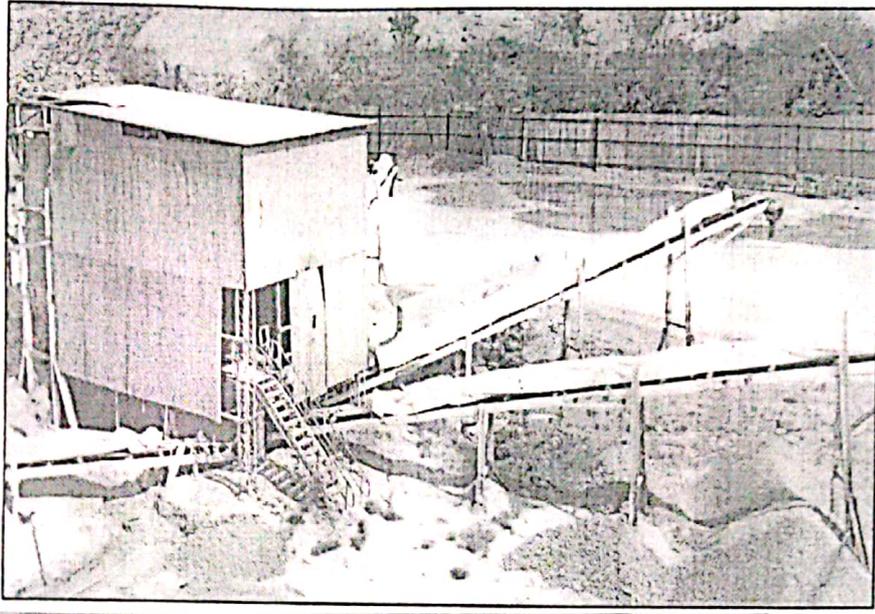


M/s Mahadeva Stone Company 13.  
N/V = Labawandi, Teshil: Ramgarh Distt, Always,



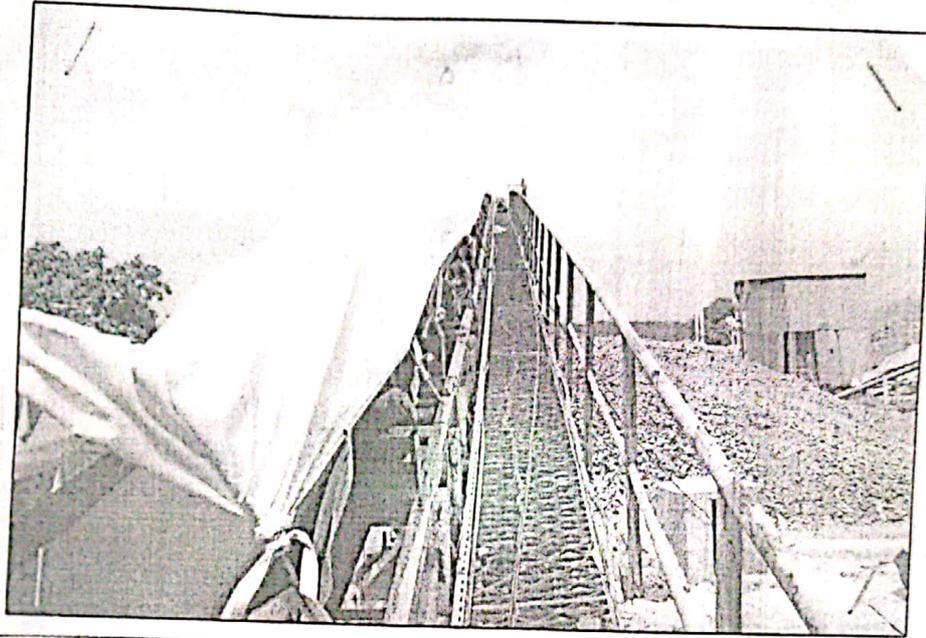
M/S Mahadeva Stone Company  
N/V - Lalawandi, Tehsil - Ramnagar, Distt: Alwar

14.



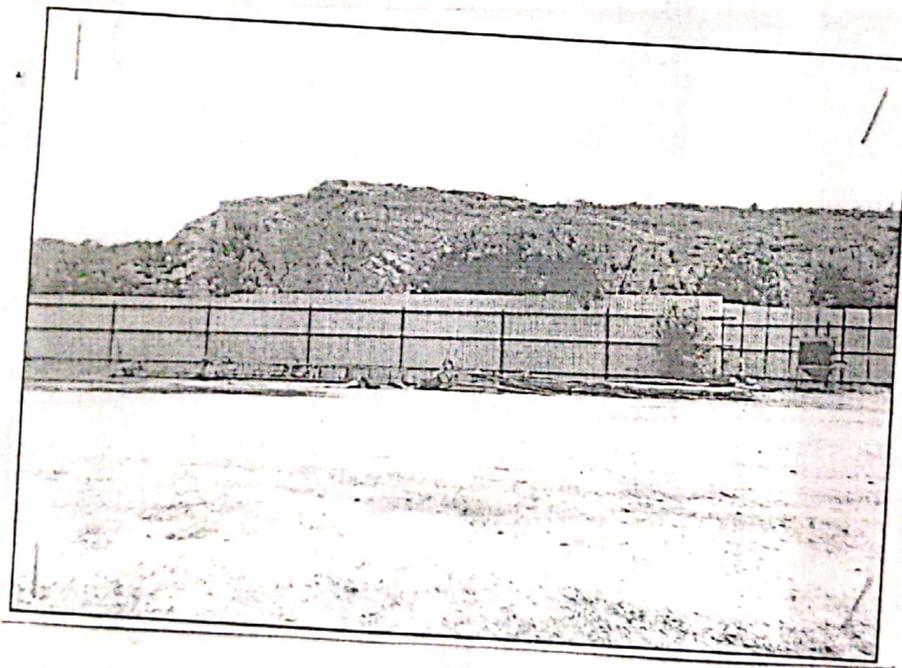
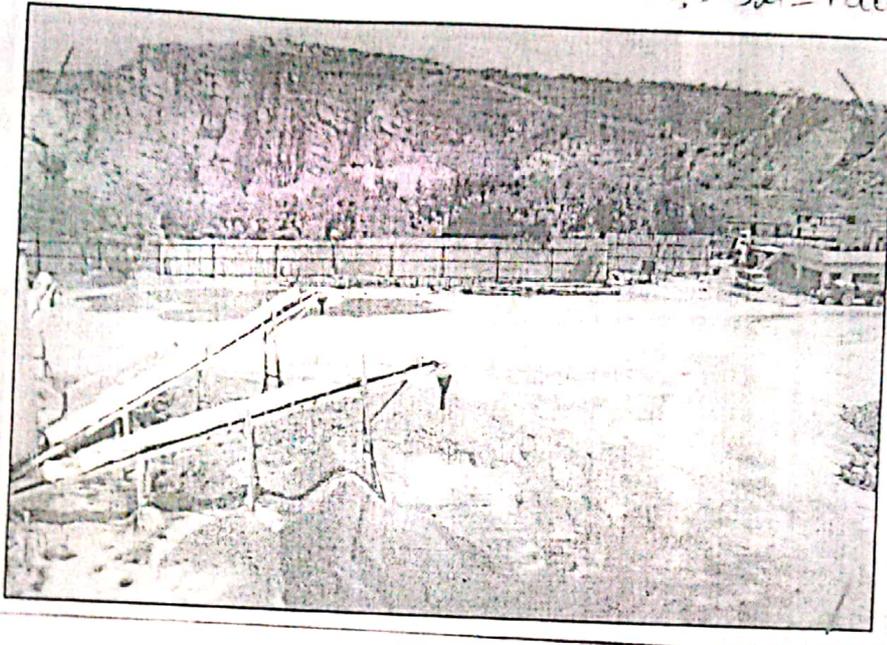
M/S Mahadeva Stone Company  
N/V = Lalawandi Teshil = Ramgarh Distt: Alwar

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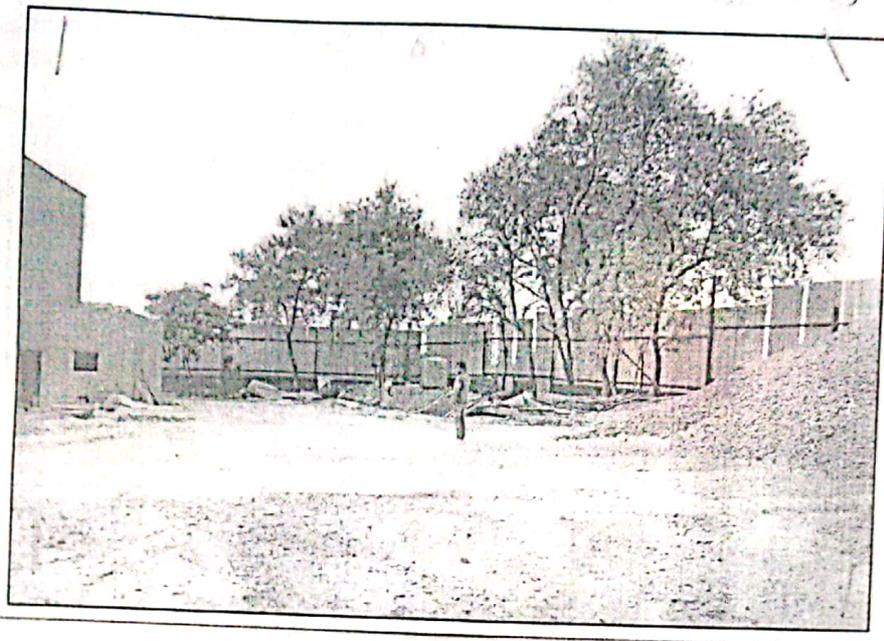


M/S Mahadeva Stone Company  
N/V = Lalawandi, Teshil = Ramgarh, Distt = Alwar

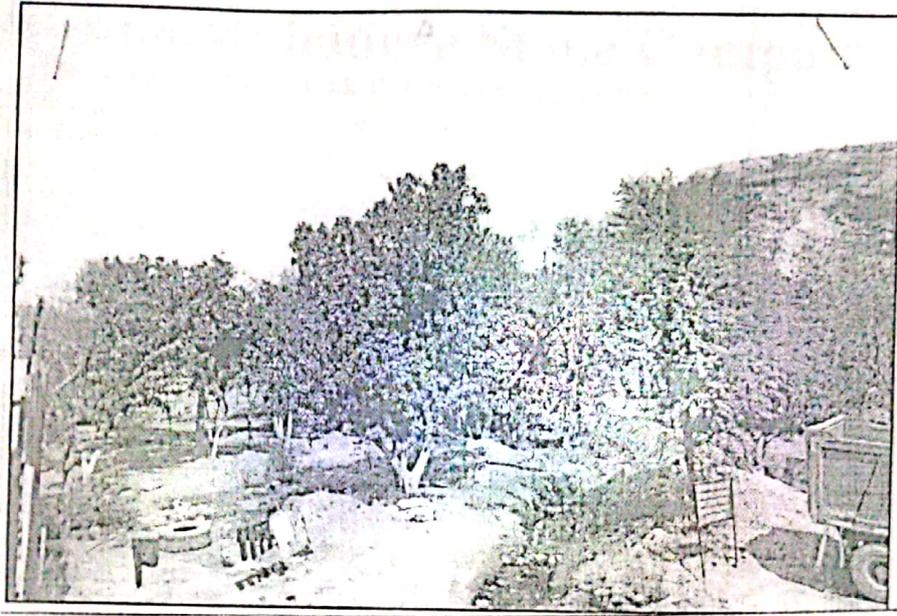
16



M/S Mahadeva Stone Company 17.  
NV = Labwandi, Teshil = Ramgarh, Distt, Alwar



M/S Mahadeva stone company 18.  
N/V: Lalawandi, Teshil: Ramdadh, Distt, Alwar



# M/s Mahadeva Stone Company

Near Village: Lalawandi, Teshil: Ramgarh, District: Alwar (Rajasthan)

Date: 01/06/2019

To,  
The Regional Officer,  
Rajasthan State Pollution Control Board,  
Alwar (Rajasthan).

**Subject: - Compliance of Consent to Operate Air Act, 1981.**

Reference: - Our consent File no. F (Tech)/Alwar (Ramgarh)/75(1)/2009-2010/1228-1229 dated 28/01/2019 & our consent order no. 2018-2019/Alwar/6970 dated 28/01/2019.

Respected Sir,

We are Submitting the compliance of consent order which was granted us under the provision of section 21 (4) of the Air (Prevention & control of pollution) Act-1981

The point wise compliance is as under:-

- 1) Validity period is consent to operate is 01/04/2018 to 31/03/2023.
- 2) Valid for Stone Grit & Dust quantity 900 Ton/Day. The stone grit & dust produced less than 900 Ton/Day.
- 3) We have not done any addition/modification/alteration in process or change in capacity or change in fuel at present.
- 4) The quantity of effluent are generated i.e. domestic 1.800 KLD & disposed through septic tank followed by soak pit and maintained the zero discharge condition.
- 5) There is only one source of air emission, the DG set 500 KVA (1 No.) having full proof acoustic enclosure and adequate stack height.
- 6) All the pollution control measure provided i.e. construction of metalled road or hard surfaced roads within the premises, wind breaking wall, dust containment cum suppression system for the machinery, green belt development within periphery & regular cleaning and wetting of the ground (Testing report attached as per covering letter).
- 7) Noted
- 8) Noted & Complied.
- 9) Noted & Complied.
- 10) Noted & Complied.
- 11) Noted & Complied.
- 12) Noted & Complied.
- 13) The outlet of primary stone crusher and inlet & outlet of secondary and tertiary stone crusher are covered with fabric filter.
- 14) All vibratory screens are totally enclosed with rigid or reasonably dust tight housing. All the grizzlies are enclosed top and three sided & proper spraying system have been provided all the places.
- 15) All the transfer point (to and from) and screen are totally enclosed and having the spraying system.

O/c

Received  
24/6/19

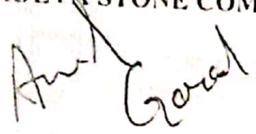
- 16) The passage of conveyor with flexible seals, stockpiles are enclosed with sheets and chutes are having reasonable drop height.
- 17) We have provided proper spraying system in on the suitable locations such as feeding or transfer point ends. The less than 5mm aggregate stockpiles are covered with wall to avoid the dust carried away by the wind.
- 18) All the approach road are paved or hard surfaced.
- 19) We have provided the 4000 liters capacity water storage tank for wetting the surface time to time.
- 20) Noted & Complied.
- 21) We have provided the display board showing the name, address and the capacity of plant.
- 22) There is no generation of trade effluent. The domestic waste treated from septic tank followed by soak pits to maintain the zero discharge condition.
- 23) Noted & Complied.
- 24) We have applied in the CGWA for the abstraction of ground water.
- 25) Noted & Complied.
- 26), 27) & 28) All the statutory obligations prescribed under any other law and other instrument will be complied.

In light of above facts we are best tried to compliance of consent order conditions for our level.

Thanking you,

For M/s MAHADEVA STONE COMPANY

ANIL GOYAL  
Partner





Website www.newconlab.in  
**TEST CERTIFICATE**

**AMBIENT AIR QUALITY MONITORING AND ANALYSIS REPORT**

|                                   |  |
|-----------------------------------|--|
| REPORT NO. NCL/MSC/046/23/03/2019 | DATE OF REPORT: 27/03/2019   |
| Name and Address of Customer      | MAHADEVA STONE COMPANY<br>KHASRANO-1328, VILL-LALAVANDI, TEHSIL-RAMGARH,<br>DISTT-ALWAR. RAJASTHAN |

**SAMPLING DETAIL**

Analysis Start Date : 23/03/2019  
 Date of Sampling : 20/03/2019  
 Sampling Time : 13.20 HRS (20/3) TO 13.20 HRS (21/3)  
 Sampling Protocol : IS:5182 (Part-5) AS PER CPCB GUIDELINES  
 Sampling Flow Rate for Gas : 0.5 LPM  
 Sampling Duration : 24 Hrs  
 Equipment Used : RDS-02+PM<sub>2.5</sub> Attachment  
 Ambient temperature : 40°C  
 Weather Condition : Clear

Analysis End Date : 27/03/2019  
 Sampling Done By : ECOTECH SERVICES  
 Sampling Location : 5 M DISTANCE FROM VIBRATING SCREEN  
 Sampling Flow Rate for SPM(Average) : 1.08mtr<sup>3</sup>/min  
 Sampling Machine placed at Height(from ground) : 1.8 MTR

Wind Direction : NW-SE  
 GPRS Reading : 27.566577N, 76.83851E

**PHYSICAL OBSERVATIONS**

**TEST RESULT**

| S.No. | Parameter   | Unit              | Protocol                         | Result          | Specification/ Limit (as per CPCB)     |
|-------|---|-------------------|----------------------------------|-----------------|--|
| 1     | Particulate Matters (Size less than 10 µm) or (PM <sub>10</sub> )   | µg/m <sup>3</sup> | IS:5182 (Part 23)                | 83              | FOR 24 Hrs. = 100                      |
| 2     | Particulate Matters (Size less than 2.5 µm) or (PM <sub>2.5</sub> ) | µg/m <sup>3</sup> | NCL/AIR/STP-09 (CPCB Guidelines) | 52              | FOR 24 Hrs. = 60                       |
| 3     | Sulphur Dioxide (SO <sub>2</sub> )                                  | µg/m <sup>3</sup> | IS:5182 (Part 2)                 | 38              | FOR 24 Hrs. = 80                       |
| 4     | Nitrogen Dioxides (NO <sub>2</sub> )                                | µg/m <sup>3</sup> | IS:5182 (Part 6)                 | 43              | FOR 24 Hrs. = 80                       |
| 5     | Carbon Monoxide (CO)  | mg/m <sup>3</sup> | IS:5182 (Part 10)                | 0.83            | FOR 08 Hrs. = 02<br>FOR 01 Hrs. = 04   |
| 6     | Lead (Pb)   | µg/m <sup>3</sup> | IS:5182 (Part 22)                | BDL (D.L.=0.05) | FOR 24 Hrs. = 1.0                      |
| 7     | Ozone (O <sub>3</sub> )   | µg/m <sup>3</sup> | IS:5182 (Part 9)                 | 19              | FOR 08 Hrs. = 100<br>FOR 01 Hrs. = 180 |
| 8     | Ammonia (NH <sub>3</sub> )  | µg/m <sup>3</sup> | NCL/AIR/STP-13                   | 03              | FOR 24 Hrs. = 400                      |
| 9     | Benzene (C <sub>6</sub> H <sub>6</sub> )                            | µg/m <sup>3</sup> | IS:5182 (Part 11)                | BDL (D.L.=1)    | For Annual. = 05                       |
| 10    | Benzo (a) Pyrene (BaP)  | ng/m <sup>3</sup> | IS:5182 (Part 12)                | BDL (D.L.=0.1)  | For Annual. = 01                       |
| 11    | Arsenic (As)  | ng/m <sup>3</sup> | NCL/AIR/STP-19                   | BDL (D.L.=1.0)  | For Annual. = 06                       |
| 12    | Nickel (Ni)   | ng/m <sup>3</sup> | NCL/AIR/STP-17                   | BDL (D.L.=5)    | For Annual. = 20                       |

FOR NEWCON CONSULTANTS LABORATORIES

Checked by: **ATKHAH KHAN**  
 (Env. Science)

FORMAT No. NCL/QSP-28/TC-AAQ/FMT-02

Rev. No. 01 Date:- 18.07.2017



AUTHORIZED SIGNATORY

NOTE : 1. The Results reported above pertains to the Tested parameters only. Endorsement of the same is neither inferred nor implied. 2. All disputes subject to GHAZIABAD JURISDICTION. 3. The Report shall not be reproduced except in full without the permission of CHIEF ANALYST. 4. Our liability is limited to invoiced value only.  
 Laboratory : 8th K.M. Stone, NH-58, Delhi Meerut Road, Merta (Opp. Manan Dham Mandir) GHAZIABAD - 201 003 (U.P.)  
 Telefax : (0120) 2675225, Mobile : 9810430345, 8744051924



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ISO 17020:2015 (Testing, Cert. No. TC-5526) Accredited Laboratory.  
Recognised with MOEFCC & U.P. Pollution Control Board



ISO 9001:2015/OHSAS 18001  
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Website: www.newconlab.in

## TEST CERTIFICATE

### AMBIENT AIR QUALITY MONITORING AND ANALYSIS REPORT

TEST REPORT NO: NCL/MS/023/26/08-2019

DATE OF REPORT : 30-08-2019

Page 1 Of 2

Name And Address Of Customer

MAHADEVA STONE COMPANY  
KHASRA NO.1328,VILLAGE : LALAVANDI,TEHSIL-RAMGARAH,  
ALWAR,RAJASTHAN, INDIA

Analysis Start Date: 25-08-2019  
 Date Of Sampling: 23-08-2019  
 Time Of Sampling: 10:20  
 Sampling Location: 5 METER DISTANCE FROM VIBRATING SCREEN  
 Sampling Protocol: IS 5182(PART-5) AS PER CPCB GUIDELINES  
 Sample Flow Rate For SPM(Average): 1.12 mtr<sup>3</sup>/min  
 Sample Flow Rate For Gas: 0.5 LPM  
 Equipments Used: RDS-01+Pm2.5 Sampler, ..

**SAMPLING DETAIL**  
 Analysis End Date: 30-08-2019  
 Sampling Done By: ECOTECH SERVICES  
 23-08-2019 To 10:20 24-08-2019  
 Sampling Machine Placed At Height (From Ground): 1.6 mtr  
 Sample Duration: 24- Hrs

**PHYSICAL OBSERVATIONS**  
 Ambient Temperature: 25°C  
 Weather Condition: Clear  
 Wind Direction: West To East

| S No. | Parameter   | Unit              | Protocol                      | Result | Specification/ Limit (As Per CPCB) |
|-------|---|-------------------|-------------------------------|--------|------------------------------------|
| 1     | Particulate Matters (Size Less Than 10µm) (PM <sub>10</sub> )   | µg/m <sup>3</sup> | IS 5182 Part 23-2006 R A 2017 | 94     | For 24 Hrs=100                     |
| 2     | Particulate Matters/Size Less Than 2.5 µm) (PM <sub>2.5</sub> ) | µg/m <sup>3</sup> | Grav.Method                   | 53     | For 24 Hrs=60                      |
| 3     | Sulphur Dioxide (SO <sub>2</sub> )                              | µg/m <sup>3</sup> | IS 5182 (Part 2)              | 26     | For 24 hrs=80                      |
| 4     | Carbon Monoxide (CO)  | mg/m <sup>3</sup> | IS 5182 (Part 10)             | 0.35   | For 08 Hrs=02 For 01 Hrs=04        |
| 5     | Nitrogen Dioxide (NO <sub>2</sub> )                             | µg/m <sup>3</sup> | IS 5182 (Part 6)              | 38     | For 24 hrs=80                      |
| 6     | Ozone (O <sub>3</sub> )   | µg/m <sup>3</sup> | AAS Method                    | NIL    | For 24 hrs=10                      |
| 7     | Ammonia (NH <sub>3</sub> )                                      | µg/m <sup>3</sup> | UV-Spectrophotometer          | 22     | For 8hrs=100 For 1 hr= 180         |
| 8     | Benzene (C <sub>6</sub> H <sub>6</sub> )                        | µg/m <sup>3</sup> | Indophenol Blue Method        | NIL    | For 24hrs=400                      |
| 9     | Benzol(a)Pyrene (BaP)   | ng/m <sup>3</sup> | GC Method                     | NIL    | For Annual =05                     |
| 10    | Arsenic (As)  | ng/m <sup>3</sup> | GC Method                     | NIL    | For Annual=01                      |
| 11    | Nickel (Ni)   | ng/m <sup>3</sup> | AAS Method                    | NIL    | For Annual =06                     |
| 12    |   | ng/m <sup>3</sup> | AAS Method                    | NIL    | For Annual =20                     |

GPS READING OF LOCATION=27 566565N, 76 83874E

FOR NEWCON CONSULTANTS & LABORATORIES  
INTEK AB KHAN  
M.Sc (Env Science)

CHECKED BY



PREPARED BY



AUTHORIZED SIGNATORY

NOTE: 1. This Report is valid only for the purpose mentioned. 2. All disputes subject to GHAZIABAD JURISDICTION. 3. The Report shall not be reproduced except in full without the permission of CHIEF ANALYST. 4. Our liability is limited to invoiced value only.

**Inspection Report**

**M/s Mahadeva Stone Company, Khasra No. 1328, Village Lalavandi, tehsil Ramgarh, district Alwar**

A show cause notice was issued to the above said unit vide this office letter dated 16.03.2020 on the basis of deficiencies observed during inspection on 16.03.2020. The industry submitted reply of the show cause notice vide their letter dated 20.03.2020.

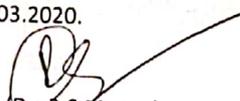
Inspection of the unit was carried out on 16.06.2020 by undersigned Board officials to verify the reply dated 20.03.2020 of the show cause notice dated 16.03.2020. During inspection unit was operational and engaged in manufacturing of stone grit and dust. Shri Sanjay Jain, representative of the unit was present during inspection.

During inspection following observations were made:-

1. The jaw crusher, cone crusher and vibrating screens were found covered from all sides and top.
2. Water spraying arrangements at transfer points have been provided and found operational.
3. The industry has provided flexible covers at entries and exit points of the conveyors to the enclosure.
4. The transfer points to and from conveyors were enclosed and found within enclosed structure.
5. Maintenance of boundary wall around the premises has been carried out.
6. During inspection wetting of the ground to suppress the dust was being carried out.
7. Integrated mobile jaw crusher has been removed from the site.

During inspection fugitive emission monitoring was also carried out. As per analysis report Suspended Particulate Matter (SPM) parameter was found  $573 \mu\text{g}/\text{m}^3$  which is within prescribed limit of  $600 \mu\text{g}/\text{m}^3$ .

**Comments:** - Industry has rectified the deficiencies of pollution control measures as observed during last inspection report dated 16.03.2020.

  
(Dr. R.S. Meena)  
Scientific Officer

  
(O.P. Gupta)  
Regional Officer

**FORM - X**  
**RAJASTHAN STATE POLLUTION CONTROL BOARD**  
**REPORT OF THE STATE BOARD ANALYST**  
(See Rule - 10)  
Final Report

Report No. : 1239

Report On : 18/06/2020

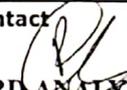
I hereby certify that I Dr Rajendra Singh Meena, State Board Analyst duly appointed under sub Section(2) of Section 29 of the Air (Prevention & Control of Pollution) Act, 1981 received on the 17/06/2020 from Ms Sharmila, JSO, Alwar ,RSPCB Alwar a sample of Ambient Air Quality of M/S Mahadeva Stone Co. , Plant - Stone Crusher [11213] ,Khasra no 1328, Village Lalavandi , Tehsil- Ramgarh , District- Alwar Collected from Fugitive emission, approx. 06 meters away from jaw crusher Collected on 16/06/2020. The Sample was in a condition fit for analysis as reported below :-

I further certify that I have analyzed the aforementioned sample on 18/06/2020 and declare the result of the analysis to be as below :-

| S. No. | Parameters  | Result |
|--------|---|--------|
| 1      | Suspended Particulate Matter $\mu\text{g}/\text{m}^3$ | 573    |

The condition of the seals, fastening and container on receipt was as follows : Intact

Signed This On 18/06/2020

  
**BOARD ANALYST**

Rajasthan State Pollution Control Board  
Regional Office Alwar  
D Block, Ambedkar Nagar, Alwar  
Phone: 0144-2730531  
Fax: 0144-2730531